

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 113/MP/2020

Subject : Petition under Section 79(1)(c) & (f) of the Electricity Act, 2003 read with the provisions of the CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations), 2010 to set aside the bill dated 1.1.2020 of the Central Transmission Utility (PGCIL) towards Transmission Charges (POC and HVDC charges) as well as the Notice for Regulation of Power Supply dated 3.1.2020.

Date of Hearing : 28.3.2023

Coram : Shri Jishnu Barua, Chairperson
Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : KSK Mahanadi Power Limited

Respondents : Power Grid Corporation of India Limited (PGCIL) and Ors.

Parties present : Shri Anand K. Ganesan, Advocate, KSK
Ms. Aishwarya Subramani, Advocate, KSK
Ms. Suparna Srivastava, Advocate, CTUIL
Ms. Astha Jain, Advocate, CTUIL
Ms. Divya Sharma, Advocate, CTUIL
Shri Yogeshwar, CTUIL

Record of Proceedings

Learned counsel for KSK Mahanadi Power Limited submitted that the instant petition has been filed for setting aside the bill dated 1.1.2020 raised by CTUIL on the Petitioner towards transmission charges as well as the notice for Regulation of Power Supply dated 3.1.2020. Learned counsel for the Petitioner circulated a written Note dated 28.3.2023 detailing its contentions in the matter and requested to take the same on record.

2. In response to a query of the Commission, learned counsel for CTUIL submitted that a meeting was held with the Petitioner as per the directions of the Commission in the RoP dated 15.12.2022 on 12.1.2023 regarding the methodology adopted for levy of applicable surcharge and raising of credit bills for the period April 2018 to September 2019. However, no amicable settlement could be reached between the Petitioner and the



CTUIL. Learned counsel also submitted a copy of the minutes of the meeting and stated that the same will be filed in the e-filing portal.

3. Learned counsel for the Petitioner submitted that the Petitioner is undergoing Corporate Insolvency Resolution Process and he is authorized to appear before the Commission on behalf of the Interim Resolution Professional (IRP) appointed by NCLT, and he will file the authorization along with amended memo of parties.

4. The Commission directed the Petitioner to file the authorisation from IRP by 17.4.2023 with an advance copy to the Respondents, who may file their reply by 1.5.2023 and the Petitioner to file rejoinder, if any, by 15.5.2023.

5. The Commission further directed the Registry to take on record the written Note submitted by the Petitioner and minutes of the meeting dated 12.1.2023 circulated by the parties.

6. The Commission also directed the parties to file a short written submissions of two to three pages flagging the issues to be decided by the Commission in the filing portal at least three days prior to the date fixed for hearing.

7. Subject to the above, the matter shall be listed on 23.5.2023 for final hearing.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

